GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 4797

TO BE ANSWERED ON THE 23RD JULY, 2019/ SHRAVANA 1, 1941 (SAKA)

DUAL CITIZENSHIP

†4797. SHRI HARISH DWIVEDI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the persons holding dual citizenship of India and United Arab Emirates at present; and

(b) the details of the criteria followed for providing the said dual citizenship?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) & (b): Article 9 of the Constitution of India does not allow dual Citizenship. Further as per provisions of Section 9 (1) of The Citizenship Act, 1955, any citizen of India who voluntarily acquires the citizenship of another country, shall, upon such acquisition, cease to be a citizen of India.

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